

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 4/82-ALC4/2008 MEETING DATE : 29.04.2008

The Meeting No.04/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 due for 22.04.2008 was held on **29.04.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi.

Following members were present:-

Shri D.N. Mathur, Dy. IA, PI Division, C & PC.

Dr. Arun Kumar, AD, Department of MSME

Shri Rajinder Pal Singh, Dy. DGFT.

Shri Shyam Lal, FTDO

Case No.B-29	M/s Lupin Ltd
M.No.04/09	F.No.01/82/162/1352/AM 05
Meeting Date 29.04.2008	
Committee decided to withdraw case as the case has already been discussed in its 3/09 meeting held on 22.04.2008.	

Case No.B-30	M/s Alkem Laboratories Ltd
M.No.4/09	F.No.01/83/50/409/AM 08
Meeting Date 29.04.2008	
Adv. Lic. No. 0310430680 dt.25.05.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Sucralose USP under para 4.7 of HBP.	
Committee decided to withdraw case as firm has been called for personal hearing on 13.05.2008.	

Case No.B-31	M/s Anuh Pharma Ltd.
M.No.4/09	F.No.01/87/50/15/AM 07
Meeting Date 29.04.2008	

Adv. Lic. No0310368569 dated 24.02.2006	
The Committee considered the case as per agenda for ratification of norms for the export product Erythromycin Stearate Granulated Direct Compressible for tablets under para 4.7 of HBP. Committee decided to call from RA/firm a copy of Licence amendment sheet declaring supporting manufacturer. Accordingly, case was deferred to 03.06.2008.	

Case No.B-32	M/S Tamil Nadu Petroproducts Ltd.
NC Meeting No.04/09	F.No.01/83/162/165/AM06
Meeting Date 29.04.2008	
The Committee considered the case as per agenda for fixation of value addition for DEPB rate in respect of export product Epichlorohydrin. Committee decided to defer case to 13.05.2008.	

Case No.B-33	M/S Alliance Laboratories Ltd
M.No.04/09	01/82/50/424/AM08 01/83/50/1037/AM08
Meeting Date 29.04.2008	
Adv. Lic. No0310430399 dated 23.05.2007 Adv.Lic. No.0310441279 dated 30.08.2007	
The Committee considered the case as per agenda for ratification of norms for the export product Iso Sorbide-5-Mononitrate under para 4.7 of HBP. Committee observed that firm has now given chemistry different from the one given initially along with their application for Advance Authorisation. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-34	M/S Cipla Ltd.
M.No.04/09	F.No.01/83/50/1290/AM08
Meeting Date 29.04.2008	RLA F.No.03/94/40/684/AM08

Adv. Lic. No0310445036 dated 03.10.2007	
Committee considered case as per agenda for amendment in the description of import item under para 4.7 of HBP. Committee observed that there is a typographically error in the description of import item. Committee, therefore, decided to allow amendment in the description of import item to read as “(2R,5S)-5-[4-Acetamido-2-Oxo-1(2H)-Pyrimidinyl]-1,3-Oxathiolan-2-YL, Methyl Menthyl Carbonate” RA concerned may take further necessary action as per above decision of NC.	

Case No.B-35	M/S Aurobindo Pharma Ltd.
M.No.04/09	F.No.01/83/50/1500/AM08
Meeting Date 29.04.2008	RLA F.No.09/24/40/305/AM08
Adv. Lic. No.0910031987 dated 05.11.2007	
Committee considered case as per agenda for revision of norms for export product Florfenicol from Thiamphenicol route under para 4.7 of HBP. Committee decided to defer case for 03.06.2008 for comments of PI Division.	

Case No.B-36	M/S Biological E. Ltd.
M.No.04/09	F.No.01/82/50/1860/AM07
Meeting Date 29.04.2008	RLA F.No.09/24/40/481/AM07
Adv. Lic. No.0910029748 dated 23.03.2007	
Committee considered case as per agenda for revision of norms for export product Noscaphine Hcl under para 4.7 of HBP. Committee observed that firm has been requested to furnish technical information vide letter dated 08.04.2008, but no reply has been received. Committee, therefore, decided to remind firm to furnish their reply and defer case to 03.06.2008.	

Case No.B-37	M/S Siddhi Vinayaka Spechem Pvt. Ltd.
M.No.04/09	F.No.01/87/50/1441/AM06

Meeting Date 29.04.2008	RLA F.No.07/24/40/915/AM06
Adv. LicNo.0710043512 dated 06.03.2006	
Committee considered case as per agenda for ratification of norms for export product Alpha Methyl L-Proline under para 4.7 of HBP. Committee decided to defer case to 03.06.2008 for comments of PI Division.	

Case No.B-38	M/S Lupin Ltd.
M.No.04/09	F.No.01/82/50/1721/AM07
Meeting Date 29.04.2008	RLA F.No.03/95/40/1297/AM07
Adv. Lic. No.0310416716 dated 22.01.2007	
Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium-Non Infringing under para 4.7 of HBP. Committee decided to defer case to 13.05.2008.	

Case No.B-39	M/S Lupin Ltd.
M.No.04/09	F.No.01/82/50/1146/AM08
Meeting Date 29.04.2008	RLA F.No.03/95/40/570/AM08
Adv. Lic. No.0310442436 dated 11.09.2007	
Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium-Non Infringing under para 4.7 of HBP. Committee decided to defer case to 13.05.2008.	

Case No.B-40	M/S Lupin Ltd.
M.No.04/09	F.No.01/83/50/1458/AM08
Meeting Date 29.04.2008	RLA F.No.03/95/40/206/AM08
Adv. Lic. No.0310412637 dated 19.12.2006	

Committee considered case as per agenda for revisionn of norms for export product Cefdinir under para 4.7 of HBP.

Committee in consultation with technical authorities present in meeting decided to maintain status quo.

Case No.B-41	M/S Lupin Ltd.
M.No.04/09	F.No.01/83/50/533/AM08
Meeting Date 29.04.2008	RLA F.No.03/95/40/2345/AM08
Adv. Lic. No.0310432279 dated 11.06.2007	
Committee considered case as per agenda for revisionn of norms for export product Cefixime Trihydrate under para 4.7 of HBP. Committee in consultation with technical authorities present in meeting decided to maintain status quo.	

Case No.C-18	M/Alkali Metals Ltd.
M.No.04/09	F.No.01/87/162/590/AM08
Meeting Date 29.04.2008	
Committee considered case as per agenda for fixation of SION for export product Phenyl Pyridyl Acetamide (Phenyl-a-(2-Pyridyy) Acetamide). Committee observed that firm has been requested to furnish their application through Pharmexcil alongwith All Industry Data vide letter dated 09.04.2008, but no reply has been received. Committee, therefore, decided to await reply of firm/Pharmexcil and defer case for 03.06.2008.	

Case No.C-19	M/S DCM Shriram Industries Ltd.
M.No.04/09	F.No.01/83/162/286/AM08
Meeting Date 29.04.2008	

Committee considered case as per agenda for modification of SION for export product D(-) Para Hydroxy Phenyl Glycine Methyl Potassium Dane Salt

Committee decided to ask firm to furnish their application through Pharmexcil alongwith All Industry Data. Accordingly, case was deferred for re-listing on 10.06.2008.

Case No.A-58	M/S Biostadt India Ltd.
M.No.04/09	F.No.01/83/162/1039/AM07
Meeting Date 29.04.2008	RLA F.No.03/94/40/9830/AM07
Committee considered case as per agenda for fixation of norms for export product Environ AC under para 4.4.2 of HBP. Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for re-listing on 03.06.2008.	

Case No.A-59	M/S Intervet India Pvt. Ltd.
M.No.04/09	F.No.01/82/162/392/AM08
Meeting Date 29.04.2008	RLA F.No.09/24/40/328/AM03
Adv.Lic.No.0910013828 dated 03.04.2003	

Committee considered case as per agenda for fixation of norms for export product ND Clone 30 Vaccine 2 ml under para 4.7 of HBP.

Committee in light of written comments forwarded by Department of Bio-technology vide their O.M. No.BT/IL/05/280/2008-PID dated 08.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
ND Clone 30 Vaccine consisting of 2ml quantity in 10 ml Vial	1 No.	1.	Live embryonetic SPF eggs	0.1900 No./vial
		2.	Seed material lasota	0.0001 No./Vial
		3.	Skimmed Milk Powder	0.14165 gm/Vial
		4.	Triptos	0.00354 gm/Vial
		5.	Gentamycin Sulphate	0.00040 gm/Vial
		6.	Stabiliser Solution	0.00040 ltr/Vial
		7.	Glass Vial 10 ml	1.08 No./Vial
		8.	Aluminium Caps	1.08 No./Vial
		9.	Rubber Stoppers	1.08 No./Vial

RA concerned may take further necessary action as per above decision of NC.